

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 3070-3071 OF 2007

GOVT. OF A.P. & ORS.

.....

APPELLANTS

VERSUS

M.A. RAZACK (DEAD) BY LRS.

.....

RESPONDENTS

O R D E R

We have heard the learned counsel for the parties.

Three courts below have found that the jurisdiction of the Civil Court was not barred under Section 476 of Administration of the Evacuee Property Act, 1950.

We are, therefore, not inclined to interfere in these matters. The appeals are, accordingly, dismissed.

.....J
[HARJIT SINGH BEDI]

.....J
[T.S. THAKUR]

NEW DELHI
NOVEMEBR 26, 2009.

SUPREME COURT OF INDIA



JUDGMENT